

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00002/2021 in & OA/310/00003/2021**

**Dated Tuesday the 5<sup>th</sup> day of January Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)**  
**HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

1. V.Nirmala Devi,  
2. P.Uthayakumar. ....Applicants

By Advocate M/s. R. Pandian

Vs

1.Union of India rep by,  
General Manager,  
Southern Railway,  
Park Town, Chennai 600003.

2.Principal Chief Personnel Officer,  
Southern Railway,  
Park Town, Chennai 600003.

3.Chief Medical Director,  
Southern Railway,  
Park Town, Chennai 600003.

4.General Manager,  
Northern Railway,  
Baroda House,  
New Delhi 110001. ....Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

For the reasons stated and in the interest of justice, MA 2/2021 filed by the applicants for filing a single OA is allowed.

2. The relief prayed for in this OA is as follows:

"To call for all the records leading to the drawing up of provisional combined seniority list for the post of Physiotherapist Gr. I at all the Indian Railways level vide No. 751-E/10A/Pt.VI/CRC/E II B II dated 26.09.2019 and subsequent notification for the selection to the post of Assistant Physiotherapy Officer (Group-B) in Pay Matrix Level-8 both issued by the 4<sup>th</sup> respondent, consequently to direct the 4<sup>th</sup> respondent :-

- i. to revise the provisional Combined Seniority List for the post of Physiotherapist Gr. I in Pay Matrix Level-7 at all Indian Railways level following the extant rules including para 312 of the Indian Railway Establishment Manual;
- ii. to publish the final Combined Seniority List for the post of Physiotherapist Gr. I in Pay Matrix Level-7 before conducting the selection for the post of Assistant Physiotherapy Officer (Group-B) in Pay Matrix Level-8 and
- iii. to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

3. Heard Mr. R. Pandian, counsel for the applicants & Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.

4. At the time of hearing, counsel for the applicants submits that the applicants have made representations against the provisional seniority list and the said representations may be directed to be disposed of by the respondents by a reasoned and speaking order in a time bound manner.

5. Hence, this OA is disposed of without going into the merits of the case with a direction to the respondents to dispose of the pending representations dt.

08.01.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order. The promotion if any, made are subject to the reasoned and speaking order so passed and if the selection has not taken place so far, the said selection process is subject to the outcome of the said disposal.

6. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)**  
**Member(A)**

**(S.N.Terdal)**  
**Member(J)**

**05.01.2021**

SKSI